

1	2	3	4
	(b) Provn. of 2nd loop at 12 stations.		
5.	Sankrail—Acquisition of land for new freight terminal facilities.	0.30	—
6.	Sankrail—Provn. of 3 lines with OHE in connection with proposed new good terminal.	0.30	—
7.	Padmapukur—Acquisition of land for location of Coaching Terminal facility.	0.01	—
8.	Haldia —Panskura section augmentation of section capacity.	0.50	—
I. S&T Works			
1.	Bandel—RRI (Replacement work)	0.76	Construction of Cabin Building in progress.
2.	Andal—RRI (Replacement work)	0.12	RRI Building is in progress.
3.	Calcutta—Provision of integrated telephone network in Calcutta area.	0.50	The material is being procured.
4.	Sitarampur—Control Cabin replacement of Indoor and Outdoor signalling gears.	0.52	Materials received and RRI Cabin Bldg. completed internal wiring works is in progress.
5.	Provision of Railways own underground telecom cable for communication and block circuiting in replacement of P&T Cable.	0.25	—
	(i) Adra—Anara—Chandil section		
	(ii) Adra—Bhojudih—Jamadoba section.		

Irregularities in Functioning of Railway Service Commission

6862. SHRI P. MANIK REDDY : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have since inquired into the working of various Railway Service Commissions during the last three years;

(b) whether there have been irregularities on a mass scale in the functioning of Railway Service Commissions;

(c) if so, nature of irregularities detected and complaints received in this regard; and

(d) the action taken by Government against the persons found guilty and to improve the functioning of these Commissions ?

THE MINISTER OF RAILWAYS (SHRI BANSI LAL) : (a) to (d). The working of the various Railway Recruitment Boards (previously known as Railway Service Commissions) is reviewed by the Railway Ministry from time to time in order to bring about improvements in their functioning. Certain irregularities in the conduct of a few examinations by some Railway Recruitment Boards had come to the notice of the Government which were in the nature of alteration of marks, misplacement of answer-sheets, use of unfair means by some candidates, leakage of question papers etc. Action under the Disciplinary and Appeals Rules is invariably taken against the delinquent officials in consultation with the Central Vigilance Commission, where necessary. Improvements in the functioning of the Railway Recruitment Boards are also brought about based on experience gained.